

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:4210
ANSWERED ON:07.08.2014
LAND REFORMS
Patil Shri Shivaji Adhalrao

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether the Government has consulted States for setting up tribunals for speedy disposal of cases relating to land reforms pending in revenue and judicial courts;
- (b) if so, the details thereof;
- (c) whether the Union Government is considering to draft a National Land Reforms Policy;
- (d) if so, the details thereof;
- (e) whether the Government has received the suggestions from States/ UTs/ Various quarters in this regard; and
- (f) if so, the details thereof and the action taken by the Union Government on the process.

Answer

MINISTER OF STATE FOR RURAL DEVELOPMENT (SHRI UPENDRA KUSHWAHA)

(a) and (b) : No Sir. However, the Draft Land Reforms Policy inter-alia, includes setting up of tribunals for speedy disposal of cases relating to land reforms pending in revenue and judicial court.

(c) to (f) ; Yes Sir. The Department has formulated a `Draft Land Reforms Policy`. The salient features of the Draft Policy relate to the Land Use plan, Assignment of the Land to the landless labourers, protection of land belonging to SC/ST and other marginalized communities, Scheduled Tribe Land Excess, Lands to nomads, Homestead Rights, Common Property Resources, Tenancy, Land Acquisition, Land Bank, Land Problems including Litigations, Modernization of Land Records, Empowerment of Gram Sabha in Scheduled Areas, Land Administrations, Training in Capacity Building, State Land Rights Commission and Implementation of this Policy. Certain suggestions have been received from States/UTs / Various quarters regarding Land Use Plan, Land Bank, Common Property Resources, Land Acquisition, Land Administration, Modernization of Land Records, Panchayat Extension Schedule Area (PESA), Land Ceiling, Homestead Rights, Tenancy etc.